

e-FIR No. 003660/20
PS South Rohini
State vs. Jitin Sharma @ Jeetu

15.05.2020

Bail application taken up through video conferencing for urgent hearing of bail application of accused Jitin Sharma @ Jeetu.

Present : Ld. APP for the State (through VC).

Sh. Sohan Lal, Ld. counsel for accused (through VC).

Copy of reply received from HC Vijay Kumar. The original reply be filed before the concerned court as and when the courts resume functioning.

Ld. Counsel for accused submits that the accused is in J/C since 05.03.2020, he is no longer required for investigation as recovery has already been effected and he has been falsely implicated. Counsel further submits that he may be admitted to regular bail as both his parents are unwell.

Ld. APP for the State vehemently opposes the bail application.

Reply received from the IO does not disclose any previous involvements of the accused nor the custody of the accused is stated to be required for any further investigation.

Heard and perused.

In the present facts and circumstances, considering that the accused is in J/C since 05.03.2020, recovery has already been effected and also keeping in view that the trial will take its own course, no fruitful purpose would be served by the continue detention of accused in judicial custody, accordingly, the bail application of accused Jitin Sharma @ Jeetu is allowed and he be released on bail on furnishing personal bond in the sum of Rs. 10,000/- with one surety in the like amount and subject to the following conditions that :-

1. Accused would not indulge in any similar offence during pendency of the case.
2. Accused would not tamper with the evidence and influence the witnesses.
3. Accused would appear before the court/IO regularly as and when directed to do so.

Application stands disposed off.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

Duty MM /North-West/ Delhi
15.05.2020

e-FIR No. 06296/20
PS Maurya Enclave
State vs. Satya Prakash Sharma

15.05.2020

Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-8CH-7665 on Superdari on behalf of applicant / owner namely Satya Prakash Sharma.

Present : Ld. APP for the State (through VC).

Sh. Ashish Kumar, Ld. counsel for the applicant (through VC).

The present application for release of vehicle bearing number **DL-8CH-7665** on superdari has been filed by the applicant/registered owner.

Copy of reply has been received under the signature of HC Amit Kumar wherein it is stated that he does not have any objection if the vehicle in question is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

Duty MM /North-West/ Delhi
15.05.2020

FIR No. 453/19
PS Ashok Vihar
State vs. Rumi Kumar

15.05.2020

Application taken up through video conferencing for urgent hearing for release of the Vehicle bearing number DL-8CAX-3715 on Superdari on behalf of applicant / owner namely Rumi Kumar.

Present : Ld. APP for the State (through VC).

Sh. Rishipal, Ld. counsel for the applicant (through VC).

The present application for release of vehicle bearing number DL-8CAX-3715 on superdari has been filed by the applicant/registered owner.

Copy of reply has been received under the signature of Inspector O.P. Mandal wherein it is stated that he does not have any objection if the vehicle in question is released to the rightful owner.

The original reply be filed before the concerned court as and when the courts resume functioning.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other

necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant. Application is disposed off accordingly.

Copy of this order be sent to the applicant / counsel through E-mail to the counsel for the applicant for necessary action and compliance.

Copy of this order be also sent to the Chief Public Prosecutor as well SHO concerned through proper channel on their official ID for compliance.

Duty MM /North-West/ Delhi
15.05.2020

FIR No. 52/2020
PS Ashok Vihar
State vs. Yashpal @ Bhatti

15.05.2020

Fresh Charge-sheet filed.

Present:- Ld. APP for the State (through VC).

IO ASI Jagat Singh is present.

Be put up for consideration before the concerned Court on 18.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi
15.05.2020**

FIR No. 70/2020
PS Budh Vihar
State vs. Sourabh

15.05.2020

Fresh Charge-sheet filed.

Present:- Ld. APP for the State (through VC).

ASI Rajpal is present on behalf of the IO.

Be put up for consideration before the concerned Court on 18.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi
15.05.2020**

FIR No. 41/2020
PS Budh Vihar
State vs. Sourabh & ors.

15.05.2020

Fresh Charge-sheet filed.

Present:- Ld. APP for the State (through VC).

IO ASI Rajpal is present.

Be put up for consideration before the concerned Court on 18.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi
15.05.2020**

FIR No. 004723/2020
PS North Rohini
State vs. Sanjay

15.05.2020

Fresh Charge-sheet filed.

Present:- Ld. APP for the State (through VC).

IO HC Rishipal is present.

Be put up for consideration before the concerned Court on 18.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi
15.05.2020**

e-FIR No. 6224/2020
PS Bharat Nagar
State vs. Ghanshyam @ Budha & ors.

15.05.2020

Fresh Charge-sheet filed.

Present:- Ld. APP for the State (through VC).

IO HC Mohd. Yameen is present.

Be put up for consideration before the concerned Court on 18.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi
15.05.2020**

FIR No. 78/2020
PS Prem Nagar
State vs. Dilshad & ors.

15.05.2020

Fresh Charge-sheet filed.

Present:- Ld. APP for the State (through VC).

IO Inspector Rajneesh Sharma is present.

Be put up for consideration before the concerned Court on 18.05.2020 on which date the court is expected to re-open after the lock-down in view of Corona Virus or any other date when the Courts resume normal functioning.

**Duty MM /North-West/ Delhi
15.05.2020**

15.05.2020

Present:- None.

E-mail dated 15.05.2020 received from Jail Superintendent, Rohini Jail No. 10, as per which the UTPs at serial no. 82, 101, 135, 168, 192 and 198 were not produced through Video Conferencing as they are isolated as submitted by Senior Medical Officer.

Perused.

In view of the E-mail, it is directed that the UTPs at Serial no. 82 i.e. Kalu @ Ajay S/o Satbir, 101 i.e. Himanshu S/o Mukesh Kumar, 135 i.e. Praveen S/o Naresh, 168 i.e. Kapil S/o Dharamveer, 192 i.e. Praveen @ Bholu S/o Bijender, and 198 i.e. Pankar Sharma S/o Chaman Lal be produced before the concerned Court / Duty MM after completion of period of isolation.

**Duty MM /North-West/ Delhi
15.05.2020**